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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 4362/2023

SACHIN DEV DUGGAL

.....Petitioner

Through: Mr. Vanshdeep Dalmia, Mr. Suchakshu Jain, Ms. Anisha Jain and Mr. Shambhavi Singh, Advocates.

versus

DIRECTORATE OF ENFORCEMENT

.....Respondent

Through: Mr. Zoheb Hossain, Spl. Counsel for ED with Mr. Vivek Gurnani, Standing Counsel for ED, Mr. Kartik Sabharwal, Mr. Pranjal Tripathi, Mr. Kanishk Maurya and Mr. Suradhish Vats, Advocates.

CORAM:

HON'BLE MR. JUSTICE AMIT SHARMA

ORDER

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03.03.2025

1. This hearing has been done through hybrid mode.

CRL.M.A. 6462/2025 (interim stay)

2. The present application under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Section 482 of the Cr.P.C.) seeks the following prayers:-

“a. Stay the Order dated 09.06.2023 and 10.02.2023 passed by the Ld. Special Court, Rouse Avenue Court issuing Non-Bailable Warrants against the Applicant/Petitioner, till the Final disposal of the present Petition; and

b. Direct the Respondent not to take any coercive steps against the Applicant/Petitioner, till the Final disposal of the present Petition; and

c. Stay the Summons dated 28.01.2025 issued by the Respondent ED against the Applicant/Petitioner, till the Final disposal of the present Petition; and



d. Pass such other or further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.”

3. Issue notice only with respect to prayer 'c' at this stage.
4. Learned Special Counsel appearing on behalf of the respondent accepts notice. Let the response be filed within a period of 2 weeks. Rejoinder thereto, if any, be filed within a period of 1 week thereafter.
5. List on date already fixed, *i.e.*, 16.04.2025 at 02:15 PM.

AMIT SHARMA, J

MARCH 03, 2025/sn/sc

Click here to check corrigendum, if any